

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-04-2024 AT 10:30 AM**

CA (CAA) No. 09/230/HDB/2024
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Chandana Brothers Textiles and Jewellers Ltd
(Demerged Company) & M/s. Chandana Brothers Silks and Jewellers Ltd
(Resulting Company 1) & M/s. Chandana Brothers Retail India Pvt Ltd
(Resulting Company 2) **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Kailashnath, for petitioner present physically.
At request of the learned counsel for the petitioner, matter adjourned to
24.04.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)